

[Shri P. S. Deshmukh].

section 33 of the Prevention of Cruelty to Animals Act, 1960. [Placed in Library. See No. LT-3475/62].

**RAILWAY ACCIDENT (COMPENSATION) RULES, 1950.**

The Deputy Minister of Railways (Shri Shah Nawaz Khan): I beg to lay on the Table a copy of the Railway Accident (Compensation) Rules, 1950 (as amended up-to-date) under sub-section (3) of section 82J of the Indian Railways Act, 1890. [Placed in Library. See No. LT-3476/62].

**RICE-MILLING INDUSTRY (REGULATION AND LICENSING) AMENDMENT RULES, 1961; SUGAR (REGULATION OF PRODUCTION) RULES, 1962; AND SUGAR (REGULATION OF PRODUCTION) AMENDMENT RULES, 1962.**

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas): I beg to lay on the Table—

(i) A copy of the Rice-Milling Industry (Regulation and Licensing) Amendment Rules, 1961, published in Notification No. G.S.R. 93, dated the 20th January, 1962, under sub-section (4) of section 22 of the Rice-Milling Industry (Regulation) Act, 1958. [Placed in Library. See No. LT-3477/62].

(ii) A copy each of the following Rules under sub-section (4) of section 7 of the Sugar (Regulation of Production) Act, 1961:—

(a) The Sugar (Regulation of Production) Rules, 1962, published in Notification No. G.S.R. 72, dated the 15th January, 1962.

(b) The Sugar (Regulation of Production) Amendment Rules, 1962, published in Notification No. G.S.R. 218, dated the 14th February, 1962.

[Placed in Library. See No. LT-3478/62].

**REPORT ON THE RESULTS OF BYE-ELECTIONS HELD BETWEEN JUNE, 1960 AND JULY, 1961 AND THE CONDUCT OF ELECTIONS (AMENDMENT) RULES, 1962**

The Minister of Law (Shri A. K. Sen): Sir, on behalf of Shri Hajarnavis I beg to lay on the Table a copy each of the following papers:—

(i) Report on the Results of Bye-Elections held between June, 1960 and July, 1961. [Placed in Library. See No. LT-3479/62].

(ii) The Conduct of Elections (Amendment) Rules, 1962, published in Notification No. S.O. 597, dated the 27th February, 1962, under sub-section (3) of section 169 of the Representation of the People Act, 1951. [Placed in Library. See No. LT-3480/62].

**THE POST OFFICE SAVING CERTIFICATES (THIRD AMENDMENT) RULES, 1961; AND THE POST OFFICE SAVINGS CERTIFICATES (FOURTH AMENDMENT) RULES, 1961**

The Deputy Minister of Finance (Shrimati Tarkeshwari Sinha): I beg to lay on the Table a copy each of the following rules under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959:—

(i) The Post Office Savings Certificates (Third Amendment) Rules, 1961, published in Notification No. G.S.R. 1225, dated the 7th October, 1961.

(ii) The Post Office Savings Certificates (Fourth Amendment) Rules, 1961, published in Notification No. G.S.R. 1355, dated the 11th November, 1961.

[Placed in Library. See No. LT-3481/62].